

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2900
ANSWERED ON:18.08.2011
REPRESENTATION OF WOMEN IN JUDICIARY
Rao Shri Sambasiva Rayapati;Siricilla Shri Rajaiah

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of women judges in the Supreme Court, High Courts and Subordinate Courts, as on date, Court-wise;
- (b) the reasons for low representation of women in Judiciary; and
- (c) the steps taken to increase women representation in the Judiciary ?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a): A statement showing the number of women judges in the Supreme Court and the High Courts as on 1st August, 2011 is annexed.

Under Article 235 of the Constitution of India, the administrative control over the members of subordinate judiciary in the States vests with the Concerned High Court and State Government. Therefore, no such information is maintained in Government of India.

(b) & (c): Appointment of Judges of the Supreme Court and High Courts is made under Articles 124 and 217 of the Constitution of India respectively, which do not provide for reservation. The Government has been requesting the Chief Justices of High Courts to locate, inter alia, women from the Bar for recommending for appointment as Judges of High Courts.